

Bihar Panchayat Raj (Amendment) Act, 2010

23 of 2010

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An Act to amend the Bihar Panchayat Raj Act, 2006 (Bihar Act 6,2006). Be it enacted by the Legislature of the State of Bihar in the Sixteenth one year of the Republic of India as follows :- 1. Published in, Bihar Gazette (Ex. ord.) No.304, dated 30 April, 2010.

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Bihar Panchayat Raj (Amendment) Act, 2010.ss
- (2) It shall extend to the whole of the State of Bihar.
- (3) It shall come into force at once.

2. Amendment Of Section 60 Of The Bihar Act 6,2006 :-

In Section 60(1) of the Bihar Panchayat Raj Act, 2006 (Bihar Act 6,2006) the sentence "The Government shall appoint an officer not below the rank of Deputy Collector to be the Executive Officer of the Panchayat Samiti." Shall be substituted as follows, namely :-
"The Government shall appoint the Block Development Officer as Executive Officer of the Panchayat Samiti."